

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA/310/01190/2018**

**Dated Thursday the 6<sup>th</sup> day of September, Two Thousand Eighteen**

**PRESENT**

**Hon'ble Mr. R.Ramanujam, Member(A)  
&  
Hon'ble Mr.P.Madhavan, Member (J)**

K.Sivaprasad,  
S/o Late R.Krishnan,  
Door No.3G, Second Floor,  
Good Home Green Apartment,  
Udayampalayam,  
Sowripalayam Main Road,  
Coimbatore 641 028.

.. Applicant

By Advocate M/s Govind Chandrasekar

Vs.

1. The Union of India, rep by  
its Under Secretary (DRT)  
Ministry of Finance,  
Department of Financial Services,  
Jeevan Deep Buildings,  
Parliament Street,  
New Delhi 110001.

2.The Debts Recovery Tribunal,  
Coimbatore, Rep., by its  
Registrar, Jawans Bhavan, 2<sup>nd</sup> & 3<sup>rd</sup> Floor,  
27-Travellers Bungalow Road,  
Coimbatore 641 018. .. Respondents

By Advocate Mr.M.Kishore Kumar

**ORDER****Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(a)To call for records in F.No:DRT/CBE/PF71/2011/1126 dated 27.03.2018, on the file of the 2<sup>nd</sup> respondent and to quash the same as illegal and without jurisdiction.

(b)To pass such further other orders that this Hon'ble Court deem fit and proper under the circumstances and thus render justice.”

3. It is submitted that the applicant made a representation dated 26.06.2018 to the 2<sup>nd</sup> respondent requesting to recall the impugned order dated 27.03.2018 refixing his pay, on which there has been no action on the part of the respondents. Accordingly, learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to pass a reasoned and speaking order within a time limit stipulated by this Tribunal.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the issues raised by the applicant in his Annexure A-11 representation dated 26.06.2018 in accordance with law and pass a reasoned and speaking order within

a period of two months from the date of receipt of a copy of this order.

5. The OA is disposed of accordingly. No costs.

(P.Madhavan)  
Member (J)

(R.Ramanujam)  
Member(A)

06.09.2018

M.T.